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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. 22/2002

NEW DELHI THIS 5TH DAY OF NOVEMBER 2002

HON'BLE SHRI GOVINDAN S. TAMPT, MEMBER (A)

Shri Tara Singh,
S/o Shri Durjan Singh,
Switchman (Northern Railway Allahabad Division)
Office of SM Pora Railway Station,
U.P.

.....Applicant.

(By Shri M K Bhardwaj, Advocate)

VERSUS

1. Union of India though
The General Manager,
Northern Railway, Baroda House,
New Delhi
2. The Divisional Railway Manager,
Northern Railway, Allahabad Division, k
Allahabad
3. The Divisional Traffic Manager,
Northern Railway, Tundla (UP)

.....Respondents

(By Shri Rajinder Khattar, Advocate)

ORDER (O.R.I.)

Shri Bhardwaj presses the case for consideration of the OA in the Principal Bench, which is stoutly objected to by Sh. Rajinder Khattar, who points out that as the P.T. has already been rejected by the Hon'ble Chairman on 27.9.2002, the applicant should seek his remedy before the appropriate forum.

2. I have considered the matter. I find that as the learned counsel for the respondents has brought out PT in this matter has disallowed by the Hon'ble Chairman on 27.9.2002. That being the case the request for grant of any

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other relief does not arise at this end. The applicant shall seek his remedy before the appropriate Bench of the Tribunal, in accordance with law and rules.

3. The above order was pronounced in the Court on the conclusion of oral submissions.

(Govindan S. Tampi)
Member (A)

Patwal/